

**Central Administrative Tribunal  
Jammu Bench, Jammu**



**TA No. 8728/2020  
SWP No. 1562/2019**

**This the 15<sup>th</sup> day of March, 2021**

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Ghulam Mohammad Dar, Age 47 yrs,  
S/o Mohammad Shaban Dar,  
R/o Gudsatoo Distt. Budgam.

...Applicant

(By Advocate: Mr. Ahmad Javid)

**VERSUS**

1. State of Jammu & Kashmir, through,  
Commissioner Secretary to Govt.,  
Agriculture & Production Deptt.,  
Civil Sectt. Srinagar.
2. Director,  
Agriculture Department,  
Srinagar Kmr.
3. Joint Director Inputs,  
Lal Mandi Srinagar, Kashmir.
4. Accounts Officer,  
Finance Department Kashmir, Civil Secretariat,  
Srinagar.

...Respondents

(By Advocate: Mr. Amit Gupta, Additional Advocate General)

**ORDER (Oral)****Mr. Justice L. Narasimha Reddy:**

The applicant states that he was being engaged as daily rated worker in the respondent-organisation since the year 1993. He contends that though repeated representation were made for regularisation of his services, no action has been taken thereon. Reference is made to the communication dated 09.09.2009, indicating the number of months for which the emoluments were paid and furnishing other details.

2. The applicant filed SWP No.1562/2019 before the Hon'ble High Court of Jammu and Kashmir with a prayer to direct the respondents to regularise his services. The comparison is made with certain employees whose services are said to have been regularised.

3. This SWP has since been transferred to this Tribunal in view of the reorganisation of the State of Jammu and Kashmir and renumbered as TA No.8728/2020.

4. Today, we heard Mr. Ahmad Javid, learned counsel for the applicant and Mr. Amit Gupta, learned Additional Advocate General.

5. The applicant seeks relief in the form of a direction to the respondents to regularise his services. For that purpose, the provision of law, that provides for regularisation of



services on the one hand and the verification of the particulars of the applicant on the other, to find out that he fits into the parameters of stipulated law, becomes necessary. We cannot record and specific finding in this behalf.

6. We, therefore, dispose of the TA, directing the respondents to consider the representation(s) of the applicant with reference to the relevant provisions of law and pass appropriate orders, within a period of three months from the date of receipt of a copy of this order. There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

/sunil/jyoti/vandana/ankit/